

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A.No. 176 of 1997

12-11-1999  
DATE OF DECISION.....

Shri Parikshit Basumatary & Ors

(PETITIONER(S))

Mr. M. Chanda & Mrs. S. Deka.

ADVOCATE FOR THE  
PETITIONER(S)

-VERSUS-

UNION OF INDIA & ORS

RESPONDENT(S)

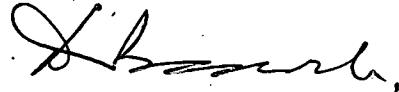
MR. J. L. SARKAR

ADVOCATE FOR THE  
RESPONDENTS.

THE HON'BLE MR. JUSTICE D. N. BARNUAH, VICE-CHAIRMAN  
THE HON'BLE MR. G. L. SANGLYINE, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble VICE-CH AIRMAN



CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No. 176 of 1997

Date of Order: This the 12th Day of November 1999

HON'BLE MR.JUSTICE D.N.BARUAH, VICE-CHAIRMAN  
HON'BLE MR.G.L.SANGLYINE, ADMINISTRATIVE MEMBER

1. Shri Parikshit Basumatary & Ors.  
Son of Shri Madan Basumatary,  
Vill.Hudu Khata, Via Sarupeta,  
District Barpeta.

By Advocate Mr.M.Chanda, Mrs.S.Deka.

-Vs-

1. Union of India  
Through the General Manager,  
N.F.Railway,  
P.O.Maligaon Railway HQ.,  
Guwahati-II

2. Railway Recruitment Board,  
Guwahati, Station Road,  
Guwahati-78001.  
Through the Secretary of the Board.

By Advocate Mr.J.L.Sarkar.

O R D E R.

BARUAH J.(V.C)

In this application the applicants have challenged the Annexure H order dated 3.3.97 and pray for cancellation of the earlier examination. The notice for holding fresh examination on 9.3.97 was not properly circulated. According to the applicants they did not know the circulation of notice. The News Papers in which the notice was published were not in circulation in the places where the applicants are residing and they have also not received the call letters.

Hence the present application.

In due course the respondents have entered appearance and filed written statement.

We have heard Mr.M.Chanda learned counsel for the applicants and Mr.J.L.Sarkar for the respondents. On hearing counsel for the parties we feel that there was no proper publication of the advertisement, in as much as

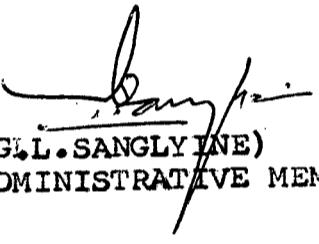
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contd/-

the advertisement was not properly circulated as claimed by the applicants and call letters were also not served upon them.

In view of the above we dispose of the application with a directions to the respondents to issue call letters and examine the case and hold examination of the applicants without disturbing the others.

Application is disposed of with the above directions. No costs.

  
(G.L.SANGLYINE)

ADMINISTRATIVE MEMBER

  
(D.N.BARUAH)  
VICE-CHAIRMAN

LM